

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

8. IA-4416/2023 in C.P.(IB)/1190(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 16.04.2024

NAME OF THE PARTIES: Omkara Assets Reconstruction Pvt. Ltd.  
Vs  
Swapnil Promoters And Developers Pvt. Ltd.

SECTION: 7, 19(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Vidit Divya Kumat, Ld. Counsel for the Applicant present.
2. **IA-4416/2023:** This is an Application filed by the RP under Section 19(2) seeking direction to the suspended Board of Directors for extending cooperation to the RP.
3. The orders of this Bench have not been complied with by the suspended Board of Directors of the Corporate Debtor. The Counsel submits that the Resolution Plan has since been approved by the CoC and the Plan Application is filed by the RP for approval of this Adjudicating Authority. In view of the above, RP intends to withdraw the present IA. Allowed.
4. At the request of the Counsel, IA-4416/2023 is **dismissed** as withdrawn.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)